CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH ALLAHABAD.

Dated: Allahabad, the 18th day of July, 2001. Coram: Hon'ble Mr. S. Dayal, A.M. Hon'ble Mr. Rafiq Uddin, J.M.

REVIEW APPLICATION NO. 9 OF 2001

- 1. The Union of India through the General Manager Northern Railway, Baroda House, New Delhi.
- The Divisional Railway Manager, Northern Railway, Moradabad Division, Moradabad.
- 3. The Divisional Security Commissioner,
 Northern Railway, Moradabad Division,
 Moradabad.
 (By Advocate: Sri G. P. Agarwal)
 Revisionists (Respondents in OA)

 Versus
- Roop Chandra Shama, aged about 33 years, son of Sri Kalu Ram Shama, r/o Quarter No. P-6-H, Down Railway Colony, Dehradun.
- Gulveer Teotia aged about 32 years, son of Sri Shyamnia Teotia, r/o Quarter No. WW-16-F, R. P. F. Lines, Line Par, Moradabad.

. . . Opposite Parties (Applicants in OA)

ARISING OUT OF ORIGINAL APPLICATION NO. 1113 OF 1999

R.C. Sharma

Versus

Union of Indi and others Respondents.

ORDER

(By Hon'bleMr. S. Dayal, AM)

This application for review of order dated 21.11.2000, passed in OA No.1113 of 1999, has been considered by us under Rule 17 (3) of Central Administrative Tribunals Rules of Procedure, 1987, by circulation.

- of the order on the ground that certain new facts are required to be placed before us, as they were not within the knowledge of the competent authority at the relevant time and they could not be supplied to the contesting advocate and could not be brought before the Division Bench of this Tribunal, resulting in the passage of the order dated 21.11.2000.
- 3. The facts which are sought to be brought before us do not belong to the category of new and important matter or evidence which after the exercise of due deligence was not within the knowledge or could not be produced by the applicants, in review, at the time the order was passed.
- 4. This would also not come in the category of any other sufficient reason, because such a reason has to be of the nature of discovery of new fact or error apparent on the face of record.
- 5. This Bench becomes functuous officio after passing an order on merit. The review jurisdiction permits the Bench to consider the matter only for the limited purpose mentioned in the previous paras. We, therefore, find no merit in the Review Application and the same is dismissed.

CRAFIQ UDDIN)

JUDICIAL MEMBER

(S. DAYAL)
MEMBER (A)